

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 418 of 2013
in
DFR No. 2268 of 2013

Dated 5th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Co. Ltd.Appellant(s)

Versus

**Maharashtra State Electricity
Regulatory Commission & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Mr. Prerna Priyadarshini

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R.1
Mr. Hasan Murtaza
Mr. Aditya Panda R2

ORDER

Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Hasan Murtaza takes notice on behalf of Respondent No.2.

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 7 days in filing the Appeal.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **17.12.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs